



2026:AHC:29653

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3917 of 2026

Surendra And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ram Chandra Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate (Judicial) Sagri to decide Partition Suit No.6882 of 2024 (Computerized Case No.T202415060706882) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate (Judicial) Sagri to decide the aforesaid suit ***strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 10, 2026

saqlain